37 Written Answers

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Financial assistance (or Nannada Project by the World Bank

@*408. SHRI BHUVNESH CHATUR-VEDI: Will the Minister of WATER RE-SOURCES be pleased to state:

(a) whether Government's attention has been drawn to a statement made by Mr. Bertrand Schneider, a renowned expert, at Rome recently that the Narmada Project financed by the World Bank is 'scandalous' and 'like playing with fire' for its impact on population and environment; and

(b) if so. what is Government's reaction thereto?

THE MINISTER OF WATER RES-OURCES (SHRI VIDYACHARAN SHU-KLA): (a) A news item under the caption "Nannada Plan is scandalous" has appeared in the Hindustan Timrs dated 9.3.92 in which such a statement is attributed to Mr. Bertrand Schneider, Secretary General of the Club of Rome.

(b) Sardar Sarovar Project has been planned after considerable deliberations before the Narmada Water Disputes Tribunal. Its benefits cannot be replicated by other means. Necessary steps for the proper¹ resettlement of the, Project affected persons and foe the implementation of environmental safeguards required for this project have already been initiated.

Survey of Navodaya Vidyalayas in M.P.

*409. SHRI GHUFRAN AZAM: Will the Minister of HUM AN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that in the recent past Government had appointed a committee to survey the Navodaya Vidyalayas located in Madhya Pradesh;

(b) if so, what are the details thereof;

(c) whether the committee has since submitted its report;

(d) if so, what are details thereof; and

©Previously Starred Question 368, transferred from the 25th March, 1592. (e) what action Government have taken to implement the recommendation of the committee?

THE MINISTER OF HUMAN RE SOURCE DEVELOPMENT (SHR

ARJUN SINGH): (a) No, Sir.

(b) to (e) Do not arise.

Subletting of Government accommodation

410. SHRI HARVENDRA SINGH HANSPAL: SHRI SURESH KALMADI:

Will the Minister of URBAN DEVE-

LOPMENT be pleased to state:

(a) whether Government have detected a large number of cases of subletting of Government flats by Central Government employees during the last one year arid till date;

(b) if so, the details thereof;

(c) whether any action has been taken against those who were found involved therein;

(d) if so, the details thereof;

(e) whether it is also a fact that a number of Government employees are living in Government accommodationi after letting out treir own houses; and

(f) if so, whether Government propose to compel such employees to vacate Government accommodation if so, the details in this regard?

THE MINISTER OF URBAN DEVE-LOPMENT (SHRIMATI SHEILA KAUL): (a) to (d) From 1.1.1991 to 22.3.1992 government have detected 465 cases of subletting of Government flats by Central Government employees. In 101 cases, full subletting of the Government flats in violation of the Allotment of Government Residences (General Pool in Delhi) Rules, 1963 was found proved. Allotments of these 101 government flats were cancelled and odrer penalties like charging of enhanced licence fee and declaring the allottees concerned as ineligible for further